

I. M. S. S. S. S.

92

**Affidavit to be Furnished by the candidate alongwith Nomination Paper
Before the Returning Officer
For election to B.L. ASSEMBLY (name of the House)
From 92, SAKRA (S.C) Constituency (Name of the Constituency)**

I SURESH CHANCHAL son/daughter/wife of SRI NEWA LAL PASWAN
Aged 45 years, resident of AT: P.D. MURAIL, SAKRA MUZAFFARPUR (mention full postal address), a candidate at the above
Election, do hereby solemnly affirm and state on oath as under:-

(strike out whichever is not applicable)

(1) I am a candidate set up by JANATA DAL (U) (name of the political party) / am contesting as an
Independent candidate.

(2) Details of PAN and status of filing of Income tax return :

Sl. No.	Names	Permanent Account Number (PAN)	The financial year for which the last Income-tax return has been filed	Total income shown in Income Tax Return (in Rupees)
1.	Self	AOCPC3159G	YES 2010-11	220845-00
2.	Spouse-	BSAPK2817G	NOT FILLED	—
3.	Dependent 1	X	X	X
4.	Dependent 2	X	X	X
5.	Dependent 3	X	X	X

(3) The following case(s) is/ are pending against me in which cognizance has been taken by the court:-

Sl. No.	Offence	Description
(a)	The details of cases where the court has taken cognizance, Sections of the Act and description of the offence for which cognizance taken :	N-A.
(b)	Name of the court, Case No. and Date of order taking cognizance :	N-A.
(c)	Details of Appeal (s) / Application(s) for revision (if any) filed against the above order(s) :	N-A.

4. Cases in which I have been convicted by a court of law (other those referred to in Form 26):

(a)	The details of cases, Sections of the Act and description of the offence for which convicted :	NIL
(b)	Name of the Court(s), Case No. and Date(s) of order(s) .	NA.

[Signature]

(c) Panishme imposed :

N.A.

(5) That I give hereon below the details of the assets (movable and immovable etc.) of myself, my spouse and all dependents:

A. Details of movable assets :

(Note:

- Assets in joint name indicating the extent of joint ownership will also have to be given
- In case of deposit/Investment, the details including Serial Number, Amount, Date of Deposit, the Scheme, Name of Bank/ Institution and Branch are to be given
- Value of Bonds/Share/Debentures as per the current market value in Stock Exchange in respect of listed companies and as per books in case of non-listed companies should be given.
- 'Dependent', here means a person, substantially dependent on the income of the candidate.
- Details including amount is to be given separately in respect of each investment)

S. No.	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
(i)	Cash in hand	Rs-43848/-	Rs-6,315/-			
(ii)	Details of Deposits in Bank accounts (FDRs, Term Deposits and all other types of Deposits including saving accounts), Deposits with Financial Institutions, Non Banking Financial Companies and Cooperative societies and the amount in each such deposit	S.B. A/C Rs-188245/-	S.B. A/C Rs-45453/-			
(iii)	Details of investment in Bonds, Debentures/shares and units in companies/Mutual Funds and others and the amount.	x	x			
(iv)	Details of investment in NSS, Postal Savings, Insurance Policies and investment in any Financial Instrument in Post office or Insurance Company and the amount	KVP Rs-10,000/- PURCHASE DATE 03-11-2005 INS. POLICY WITH BADAT ALL SUM ASSURED Rs-1,50,000/- PR. AMT. Rs-10805/- PR. PAID Rs-54025/-	PLI, SUM ASSURED Rs-1,00,000/- PR. PAID Rs-12685/- P.O.C - 02/06/2008 LIP SUM ASSURED Rs-2,00,000/- PREM. PAID Rs-15244/- P.O.C - 28/10/2011	N.A.	N.A.	N.A.
(v)	Personal loans/advance given to any person or entity including firm, Company, Trust etc. and other receivables from debtors and the amount.	x	x			
(vi)	Motor Vehicles/Aircrafts/ Yachts/Ships (details of Make, Registration No. etc, Year of Purchase and amount)	1. MARUTI 800(OLD) 1998, BR-31-3062 Rs-25000/- 2. SCARPIO BR-01PC-5209 2011 Rs-3,48,000/-	x			
(vii)	Jewelry, bullion and valuable thing (give details of weight and value) CURRENT MKT VALUE	x	GOLD - 125GM VALUE Rs-337500/- SILVER - 475GM VALUE Rs-27075/-			

(vii)	Any other assets such as value of Claims/interest	TWO COW WITH CARE (F) VALUE RS. 64,000/-	TWO COW WITH CARE VALUE RS. 56,000/-	N.A.	N.A.	N.A.
(ix)	Gross Total value	RS-13,33,118/-	RS-5,00,276/-			

3. Details of Immovable assets:

- (Note: 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated
2. Each land or building or apartment should be mentioned separately in this format.)

S. No	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
(i)	Agricultural Land					
	Location(s)		VILL + P.O. MORAU			
	Survey number(s)		① 561 ② 308 ③ 229			
	Area (Total measurement in acres)		52.5 DECIM.			
	Whether inherited property (Yes or NO)	NO	NO			
	Date of purchase in case of self acquired property		1.561 - 26-03-03 2.308 - 17-04-03 3.229 - 17-04-03			
	Cost of Land (in case of purchase) at the time of purchase		561 - RS. 16,000/- 308 - RS. 740,000/- 229 - RS.-			
	Any Investment on the land by way of development, construction etc.		NO	N.A.	N.A.	N.A.
	Approximate Current market value	N.A.	6,00,000/-			
(ii)	Non-Agricultural Land					
	Location(s)					
	Survey number(s)					
	Area (Total measurement in sq. ft.)					
	Whether inherited property (Yes or NO)	NO				
	Date of purchase in case of self acquired property		NO			
	Cost of Land (in case of purchase) at the time of purchase					
	Any Investment on the land by way of development, construction etc.					
	Approximate Current market value	NO	NO			
(iii)	Commercial Buildings					
	(including apartments)					
	-Location(s)					
	-Survey number(s)	NO	NO			
	Built up Area (Total measurement in sq. ft.)					

Signature

	Whether inherited property (Yes or NO)					
	Date of purchase in case of self acquired property					
	Cost of property (in case of purchase) at the time of purchase	NIL	NIL			
	Any Investment on the property by way of development, construction etc.					
	Approximate Current market value	NIL	NIL			
(iv)	Residential Buildings (including apartments,) -Location(s) - Survey number(s)		USI + P.O. MORAWL UNDER CONST. PL-0TND-911			
	Area (Total measurement in sq. ft.)		3608 SFT.	N.A.	N.A.	N.A.
	Built up Area (Total measurement in sq. ft.)	NIL	1800 SFT. UNDER CONSTRUCTION			
	Whether inherited property (Yes or NO)		NO			
	Date of purchase in case of self acquired property		22-11-2002			
	Cost of property (in case of purchase) at the time of purchase		RS-12,000/-			
	Any Investment on the land by way of development, construction etc.		N			
	Approximate Current market value		BUILD. RS-10,50,000 LAND RS- 4,00,000			
(v)	Others (such as interest in property) RS-4,00,000/-	PARKA HOUSE IN JOINT PROP. 1/2 SHARE	NIL			
(vi)	Total of Current Market Value of (i) to (v) above	RS-4,00,000/-	RS-20,50,000/-			

(6) I give herein below the details of liabilities/ dues to public financial institutions and government :-
(Note: Please give separate details of name of Bank, institution, entity or individual and amount for each item)

S. No.	Description	Self	Spouse(s)	Dependent-1	Dependent-2	Dependent-3
(i)	Loan or dues to Bank/Financial Institution(s) Name of Bank or FI, CBI, DHOLI MUZ. Amount outstanding Nature of loan	CBI, DHOLI MUZAFFARPUR RS-9,00,000/- HOUSING LOAN				
	Loan or dues to any individuals/ Entity other than mentioned in (i) above. Name(s) Amount outstanding Nature of loan	SSI VIDHANMARG, DAL, BRANCH PATNA AS ON APRIL 2011 RS-6,00,000/- VEHICLE LOAN		N.A.	N.A.	N.A.

	Any other liability	NIL				
	Grand total of liabilities	RS-15,00,000/-	NIL			
(ii)	Government Dues:					
	Dues to departments dealing with government accommodation					
	Dues to departments dealing with supply of water					
	Dues to departments dealing with supply of electricity					
	Dues to departments dealing with supply of telephones/mobiles			NA.	N.A.	N.A.
	Dues to departments dealing with government transport (including aircrafts and helicopters)	NIL	NIL			
	Income Tax Dues					
	Wealth Tax Dues					
	Service Tax Dues					
	Municipal /Property Tax Dues					
	Sales Tax Dues					
	Any other dues					
	Grand total of all Govt. dues	RS-15,00,000/-	NIL			

(7) Details of profession or occupation:

- a. Self.....MLA
b. Spouse.....TEACHER

(8) My educational qualification is as under: BACHELOR OF ARTS (B.A)
DEOGHAR VIDYAPITH, DEOGHAR.

(Give details of highest School / University education with full form of the certificate/ diploma/ degree course)
(Name of the School /College/ University and the year in which the course was completed.)

(9). ABSTRACT OF THE DETAILS GIVEN IN (1) TO (8) ABOVE:

1.	Name of the candidate	Sh./Smt./Kum. <u>SURESH CHANCHAL.</u>
2.	Full postal address	<u>AT+PO. MURAU, RS-SAKRA, DIST- MUZ.</u>
3.	Number and Name of the constituency and state	<u>92, SAKRA (S.C.)</u>
3.	Name of the Political party which set up the candidate (otherwise write 'Independent')	<u>JANATA DAL (U)</u>
4.	(a) Number of cases in which conviction order passed (other than those referred to in Form 26)	<u>NIL</u>

(c) Total number of Pending cases where the court (s) have taken cognizance		NIL				
5	PAN of	Year for which last Income Tax Return filed			Total Income Shown	
	(a) Candidate	AOCPC 3159G	F. YEAR 2010-11			220845-00
	(b) Spouse:	BSAPK 2817G	NOT FILLED			N.A.
	(c) Dependents	X	X			X
6.	Details of Assets and Liabilities in rupees					
	Description	Self	Spouse	Dependent-I	Dependent-II	Dependent-III
A.	Moveable Asset (Total value)	Rs-13,30,118/-	Rs-500,276/-			
B.	Immovable Asset					
	(i) Purchase Price and Development Cost of Immovable Property (Total Value)	N.A.	Rs-60,000/-	N.A.	N.A.	N.A.
	(ii) Approximate Current Market Price of Asset (Total Value)	Rs-4,00,000/-	Rs-200,000/-			
7	Liabilities					
	(i) Government dues (Total)	NIL	NIL			
	(ii) Loans from Bank, Financial Institutions and others (Total)	Rs-15,00,000/-	NIL			
8.	Highest educational qualification: BACHELOR OF ARTS (B.A) DEOGHAR, VIDYARTH, DEOGHAR (Give details of School / University education with full form of the certificate/ diploma/ degree course) (Name of the School /College/ University and the year in which the course was completed.)					

VERIFICATION

I, the deponent, above named, do hereby verify and declare that the contents of this affidavit are true and correct to the best of my knowledge and belief, no part of it is false and nothing material has been concealed there from. I further declare that :

- (a) there is no case of conviction or pending case against me other than those mentioned in items 3 and 4 above;
 (b) I, my spouse, or my dependents do not have any asset or liability, other than those mentioned in items 5 and 6 above.

Verified at.....this the.....day of.....2011.....


 DEPONENT